

Smuggling Out of Five Hundred Rupee Currency Notes

4174. SHRI M. R. KADAMBUR JANARTHANAN : Will the Minister of FINANCE be pleased to state :

(a) whether five hundred rupee currency notes are being smuggled out to gulf countries via the Indo-Pak border in Rajasthan ;

(b) if so, the details thereof ; and

(c) the steps taken or proposed to be taken by the Government to check smuggling of currency notes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) and (b) Available reports and seizure made indicate that the Rajasthan sector of the Indo-Pak border continues to be sensitive to smuggling of contraband including Indian Currency of denomination of Rs. 500/-. The number of cases booked and the value of 500 rupee denomination notes seized by the Customs Authorities in this sector during the years 1990 and 1991 (upto 8-8-1991) are given in the table below :—

Year	No. of cases	Value of 500 Rupee denomination notes seized in rupees
1990	3	2,30,000
*1991 (Upto 8-8-91)	6	28,20,500

*Figure is provisional.

(c) The Customs Authorities remain vigilant against smuggling of contraband including Indian Currency.

Sale of Khaitan India Limited Products

4175. SIIRI RAJNATH SONKAR SHASTRI : Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Khaitan India Limited has been resorting to unfair trade practice by not making available the spare parts in respect of the items sold by it in its trade name, like kit of desert coolers, to the consumers thereby leaving them in lurch for exploitation by the traders in the open market ;

(b) whether Khaitan India Limited also refuses to sell their products directly to the consumers as also the spare parts;

(c) whether the Director General of Investigation and Registration and the Monopolies and Restrictive Trade Practices Commission propose to investigate the above matter ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) to (d) The MRTP Commission has directed the Director General (Investigation & Registration) to submit a report in order to find out whether M/s. Khaitan India Ltd. has been resorting to Unfair Trade Practices (UTP) by not making available the spare parts in respect of the items sold by it in its trade name like Kit of desert coolers to the consumers. In such cases, the MRTP Commission being a quasi-judicial